

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

CP No. 102(ND)/2013

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

**NAME OF THE COMPANY:** Parvinder Singh Sawhney V/s. M/s. Sawhnay Export House Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s) :	Mr. Manoj Kumar Garg, Advocate Mr. Siddhartha, Advocate		
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	For the Respondent (s):	Mr. P. K. Mittal, Advocate		
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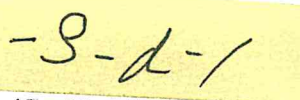
**ORDER**


Arguments part heard.

Petitioner is granted opportunity to file the computation of Income Tax for the FY 2005 onwards as it has been submitted by the Respondent that the Petitioner was well aware of his alleged resignation as there was no disbursal of salary since October, 2005. This fact is corroborated by the certificate issued by the CA.

The Respondent is also directed to place on record the present financial statements of the company.

To come up for further consideration on 23<sup>rd</sup> January, 2018.

  
(S. K. Mohapatra)  
Member (T)

  
(Ina Malhotra)  
Member (J)